

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Review Application No. 1152 of 1992

IN

Original Application No. 15 of 1992 (L)

Versus

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, VC)

This review application is directed against our judgement and order dated 23.10.1992. The original application filed by the applicant was allowed and the respondents were directed to promote the applicant notionally w.e.f. the date his juniors were promoted, but, no observation was made in respect of the disciplinary proceedings and the punishment. The review application is on the ground that the respondents may be directed to pay the consequential benefits and this part of the order is missing in the judgement, although the relief in respect of the same was made. We have not made any action observation in this behalf in view of the disciplinary as after a conclusion of the disciplinary proceedings, ^{if} the same goes in favour., Undoubtedly, the applicant will be entitled to the consequential benefits, as such with the above observation, the application is rejected.

Number (A)

Vice-Chairman

Lucknow Dated: 26. 2. 1993

(RKA)